

**City Of Nagpur Corporation (Amendment) Act, 1968**

**23 of 1968**

**[14 August 1968]**

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**City Of Nagpur Corporation (Amendment) Act, 1968**

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An Act further to amend the City of Nagpur Corporation Act, 1948  
WHEREAS, it is expedient further to amend the City of Nagpur Corporation Act, 1948, for the purpose hereinafter appearing; It is hereby enacted in the Nineteenth Year of the Republic of India as follows :- \*. For Statement of Objects and Reasons, see the Maharashtra Government Gazette, 1968, Pt. V. Extra., p. 197.

**1. Short Title :-**

This Act may be called the City of Nagpur Corporation (Amendment) Act, 1968.

**2. Amendment Of Section 410 Of C. P. And Berar Ii Of 1950**

**:-**

In section 410 of the City of Nagpur Corporation Act, 1948. in sub-section (3), for the words "shall continue in office for a period of three years from the date on which they enter upon office", the words, brackets and figures "shall in accordance with the provisions of sub-section (1) of section 17 retire from office five years after they have entered upon office." shall be substituted.